

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Service Tax Appeal No.40321 of 2016**

(Arising out of Order-in-Appeal No.336/2015 (STA-II) dt.26.11.2015 passed by Commissioner of Service Tax (Appeals-II), Chennai]

**M/s.Sidharth Foundations & Housing Ltd.**

No.124/1, New No.14, G.N.Chetty Road  
Thygarayanagar  
Chennai – 600 017.

**Appellant**

VERSUS

**Commissioner of Service Tax**

Service Tax Commissionerate  
Anna Nagar  
Chennai – 600 040

**Respondent**

**APPEARANCE:**

For the Appellant : None

For the Respondent : Ms.Sridevi.T, JC (AR)

**CORAM :**

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)**  
**HON'BLE SH.C.J.MATHEW, MEMBER(TECHNICAL)**

DATE OF HEARING :05.02.2020  
DATE OF DECISION :05.02.2020

**FINAL ORDER No.40330/2020**

**PER BENCH**

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)**  
**Member (Judicial)**

**(C.J.Mathew)**  
**Member (Technical)**

Vsr/Rkp